

From,
Rajeev Bharti, H.J.S.,
Registrar General,
High Court of Judicature at
Allahabad.

To,
All The District & Sessions Judges/
All The Principal Judges, Family Courts,
District Judiciary of the State of U.P.

No. 247/Admin. (Services)/2024, Dated Allahabad: April 25,2024

Subject: Regarding representations of judicial officers in connection with stay or premature transfer.

Sir,

I am directed to say that such representations of judicial officers regarding premature transfer in the mid-session or against the annual transfer will be entertained only if these are received through the e-services portal, i.e., www.dc.allahabadhighcourt.in. Representations received in hard copy or through e-mail will not be entertained in any manner, in the light of Hon'ble Court's Letter No. 558/XXXIII-CPC/e-Courts/Allahabad dated 31.08.2019.

I am further directed to say that the representations of judicial officers regarding premature transfers received against Annual Transfer 2024 till date, in hard copy or through e-mail, will not be entertained. Officers who have already submitted their representations in hard copy or through e-mail regarding their premature transfer will need to resubmit them through the e-services portal.

I am therefore, to request you to kindly inform all the Judicial Officer posted in your judgeship for taking necessary steps accordingly.

With regards,

Yours Sincerely,

Sd/-
Registrar General